

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-562(PB)/2017

IN THE MATTER OF:

Gandhar Oil Refinery India Ltd.

.... APPLICANT / PETITIONER

Vs

State Trading Corporation of India Ltd.

....

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s) Mr. Nithin Saravanan, Mr. Arunima Singh, Mr.
Dayat Subh & Mr. Dharampal Dave, Advs.

For the Respondent(s) Mr. Sumati Anand, Advocate

ORDER

Learned counsel for the respondent states that a copy of the reply has been handed over to the learned counsel for the petitioner in the Court today and the same shall also be filed in the registry today itself.

Rejoinder, if any, be filed within five days with a copy in advance to the learned counsel for the respondent.

List for arguments on 31.01.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)